M.S. Notice 18 of 2011

No: 7-NT (2)/2009                                      Dated: 09/05/2011

Subject: Accelerated Sea time applicable to deck cadets on tankers
         of 3000 GT and above engaged in frequent cargo operations.

It has been observed that the tankers (Oil, Chemical or Liquefied Gas) engaged in
frequent cargo operations are exposed to increased number of cargo loading and unloading
operations when compared with a normal tanker operating on cross or tramping trade. This
would necessarily mean that during the same amount of time, the deck cadets on board such
tankers get accelerated opportunity to involve themselves in various functions, especially
cargo handling and ship operation functions, than if the tanker was to operate on long sea
voyages.

It is also realized that there are inadequate on-board ship berths available to cadets,
who may have completed their pre-sea training and therefore, they have to wait to get their
ship-board training slot for considerable time. There is thus a case for shortening the duration
of the structured ship-board training programme (SSTP) for training on tankers engaged in
frequent cargo operations.

In order to promote job opportunities of Indian officers in jobs on Indian as well as
International Shipping, the Director General of Shipping, duly convinced that reward of sea
time to above cited cadets/trainees will not compromise with quality of training and in exercise
of powers granted vide Section 456 M.S. Act and Rule 46 of M.S. (STCW) Rules, 1998,
hereby grants remission of approved sea service upto a maximum of 3 months or pro-rata, for
completed captioned service of 6 months on such tankers of 3000 GT and above, to all deck
cadets who have completed DNS Course and pursuing approved structured ship-board
training programme (SSTP) of 18 months, provided a systematic record showing an average
of 3 cargo loadings or unloadings per month during the requisite period, with at least one
cargo loading or discharging operation every month during such period.

A certificate issued by the company, stating the eligibility in number of days, as
applicable (to extent of a maximum of 3 months), is a prerequisite for honoring reward sea time
under this M. S. Notice, at time of assessment.

This notice comes into force with immediate effect for the sea-times being assessed.

This issues with the approval of the Director General of Shipping.

Sd/-

(Capt. S.K. Shukla)

Dy. Nautical Advisor to the Govt. of India